

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.40668 of 2018

(Arising out of Order-in-Appeal No.124/2017 dt.28.12.2017 passed by Commissioner of Central Excise, (Appeals-I), Coimbatore, At Madurai)

Diving Consultancy

1/36A, Koilpillai Nagar, VI-Street, Tuticorin - 628 006

Vs

The Commissioner of GST & Central Excise,

Coimbatore Commissionerate at Madurai

LB Shastri Marg, C.R.Buildings, Bibikulam, Madurai - 625 002

Appellant

Respondent

APPEARANCE:

For the Appellant : Sh.Ravi.S, Advocate

For the Respondent : Sh.Vikas Jhajharia, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 12.02.2021

DATE OF DECISION: 12.02.2021

FINAL ORDER No. 41237 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Venkata Subba Rao)
Member (Technical)**

Vsr